

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P. No. 40/(MAH)/2015/(T.P.)
CA No.

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

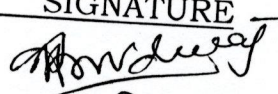
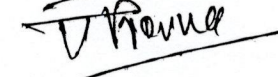
SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.07.2016 AT 10.30 AM.

NAME OF THE PARTIES: M/s. Laxyo Energy Limited
V/s.

M/s. Chinara Shipping and Infrastructure (I) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397-398 of the Companies Act 1956 and
241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	M.S. BHARDWAS + SHRI V.P. Sharma	Advocate for Petitioner Respondents 2 & 3	 

Order

C.P. No. 40/397-398/NCLT/MB/MAH/2015

1. Respondents side is present, the proxy appeared on behalf of the Petitioner seeking adjournment on the ground cause-list is not shown in website.
2. On the request of the Petitioner side, the matter is posted on 2nd August, 2016 at 10.30 a.m. for hearing.

sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

sd/-

V. NALLASENAPATHY
Member (Technical)

Dated: 13th July, 2016.